

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
OSWAL OVERSEAS LIMITED****RELEVANT PARTICULARS**

1. Name of Corporate Debtor	<b>Oswal Overseas Limited</b>
2. Date of incorporation of Corporate Debtor	31st May, 1984
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi -I
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L74899DL1984PLC018268
5. Address of the registered office and principal office (if any) of Corporate Debtor	<b>Registered Office:</b> 98A, Second Floor, Namberdar Estate, Taimoor Nagar, NFC, New Delhi, India, 110065 <b>Factory Address/ Address at which the books of accounts are to be maintained:</b> Khasra No. 204,205 Village Aurangabad, Tehsil-Nawabganj, Bareilly, Uttar Pradesh, India-243407
6. Insolvency commencement date in respect of Corporate Debtor	<b>08/06/2026</b> (Order was received by IRP on 10.06.2026)
7. Estimated date of closure of insolvency resolution process	<b>05/12/2026</b>
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>Mansij Arya</b> Reg. No.: IBB/IPA-002/IP-N00907/2019-20/12939 AFA Valid Upto : 31.12.2026
9. Address & email of the interim resolution professional, as registered with the board	B-182, Surajmal Vihar, East Delhi, Near Sanatan Dharam Mandir, East Delhi-110092 <b>Email : pccsmansij@gmail.com</b>
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	B-182, Surajmal Vihar, East Delhi, Near Sanatan Dharam Mandir, East Delhi-110092 <b>Email : cirp.oswaloverseas@gmail.com</b>
11. Last date for submission of claims	<b>24/06/2026</b>
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NIL
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench Court-IV has ordered the commencement of a Corporate Insolvency Resolution Process of the **Oswal Overseas Limited** on **8th of June, 2026**. (The copy of the order was received by the IRP on 10th June, 2026)

The creditors of **Oswal Overseas Limited** are hereby called upon to submit their claims with proof on or before **24th June, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-  
**MANSIJ ARYA**

Interim Resolution Professional, Oswal Overseas Limited  
Regn. No.: IBB/IPA-002/IP-N00907/2019-20/12939

Date : 11.06.2026  
Place: Delhi

**Mansij Arya**  
Insolvency Professional  
Reg. No. IBB/IPA-002/IP-N00907/2019-20/12939  
Reg. Add.: B-182, Surajmal Vihar, Delhi-110092  
Mail: pccsmansij@gmail.com

**प्रपत्र ए****सार्वजनिक घोषणा**

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

**ओसवाल ओवरसीज लिमिटेड के लेनदारों के ध्यानार्थ****संबंधित विवरण**

1. कार्पोरेट देनदार का नाम	ओसवाल ओवरसीज लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	31 मई, 1984
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, दिल्ली-1
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	L74899DL1984PLC018268
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	<b>पंजीकृत कार्यालय:</b> 98ए, दूसरी मंजिल, नम्बरदार एस्टेट, तैमूर नगर, एनएफसी, नई दिल्ली, भारत 110065 <b>अकाउंट बुक रखने का पता:</b> खसरा नं. 204,205 गांव औरंगाबाद, तहसील-नवाबगंज, बरेली, उत्तर प्रदेश, भारत-243407
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	<b>08 जून, 2026</b> (आईआरपी को 10.06.2026 को आदेश प्राप्त हुआ)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	<b>05 दिसंबर 2026</b>
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	<b>मनसिज आर्य</b> पंजी. सं.: IBBI/IPA-002/IP-N00907/2019-20/12939 एएफए: 31 दिसंबर, 2026 तक वैध
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	बी-182, सूरजमल विहार, पूर्वी दिल्ली, सनातन धर्म मंदिर के पास, पूर्वी दिल्ली-110092 ईमेल: <a href="mailto:pcsmansij@gmail.com">pcsmansij@gmail.com</a>
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	बी-182, सूरजमल विहार, पूर्वी दिल्ली, सनातन धर्म मंदिर के पास, पूर्वी दिल्ली-110092 ईमेल: <a href="mailto:cirp.oswaloverseas@gmail.com">cirp.oswaloverseas@gmail.com</a>
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	<b>24 जून, 2026</b>
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	शून्य
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) वेबलिंग: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (ख) लागू नहीं

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण, नई दिल्ली पीठ, कोर्ट-IV ने 08 जून 2026 (आदेश की प्रति आईआरपी को 10 जून, 2026 को प्राप्त हुई) को ओसवाल ओवरसीज लिमिटेड की कार्पोरेट दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है।

ओसवाल ओवरसीज लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 24 जून 2026 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-

**मनसिज आर्य**

दिनांक: 11.06.2026

स्थान: दिल्ली

अंतरिम समाधान प्रोफेशनल, ओसवाल ओवरसीज लिमिटेड  
पंजीकरण सं.: IBBI/IPA-002/IP-N00907/2019-20/12939

Mansij Arya

Insolvency Professional

Reg. No. IBBI/IPA-002/IP-N00907/2019-20/12939

Reg. Add.: B-182, Surajmal Vihar, Delhi-110092

Mail: [pcsmansij@gmail.com](mailto:pcsmansij@gmail.com)

SUMMONS FOR PUBLICATION Commercial Courts No. 02, Gautam Buddha Nagar (Order 5, Rule 20) COMMERCIAL COURTS GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY BUILDING Tower-2, 5th floor, Greater Noida, Gautam Buddha Nagar Original Suit No. 44/2023

INDIAN BANK, A BODY CORPORATE CONSTITUTED UNDER THE BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKING) ACT 1970, HAVING ITS CORPORATE OFFICE AT 254-260, AVNAI SHANMUGA SALAL, ROYAPETTAH, CHENNAI-600014 AND ITS BRANCH OFFICE INTER-ALIA AT C-3, SECTOR-12, PRATAP VIHAR, GHAZIABAD, THROUGH ITS ATTORNEY HOLDER / PRINCIPAL OFFICER AND BRANCH MANAGER MR. RAJEEV RANJAN. ...PLAINTIFF

1. MRS. RITU RATHORE W/O MR. SUKANT RATHORE R/O PLOT NO. 110, FIRST FLOOR, SAHKARI NAGAR, AVANTIKA, GHAZIABAD, UTTAR PRADESH. 2. MR. SUKANT RATHORE S/O MR. MAHAVEER SINGH RATHORE R/O PLOT NO. 110, FIRST FLOOR, SAHKARI NAGAR, AVANTIKA, GHAZIABAD, UTTAR PRADESH. DEFENDENTS

WHEREAS INDIAN BANK instituted a suit against you for recovery of Rs. 12,32,775/- You are hereby summoned to appear in this Court in person, or by a pleader duly instructed, and able to answer all material questions relating to the suit, or who shall be accompanied by some person able to answer all such questions, on the 06.07.2026, at 10 O'clock in the Court, to answer the claim, and further you are hereby directed to file on that day a written statement of your defence and to produce on the said day all documents in your possession or power upon which you base your defence or claim for set-off or counter-claim, and where you rely on any other document whether in your possession or power or not, as evidence in support of your defence or claim for set-off or counterclaim, you shall enter such documents in a list to be annexed to the written statement.

TAKE NOTICE THAT, IN DEFAULT OF YOUR APPEARANCE ON THE DATE BEFORE MENTIONED, THE SUIT WILL BE HEARD AND DETERMINED IN YOUR ABSENCE. Given under my hand and the seal of the Court, this 12-05-2026.

MUNSIRIM/READER COMMERCIAL, COURT II, GREATER NOIDA, GAUTAM BUDDH NAGAR

पंजाब नैशनल बैंक Punjab National Bank ... the name you can BANK upon!

1677, Near Chhawla, Bus Stand, Najafgarh, 110043 Email: B01519@pnb.bank.in SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Mortgagee/Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the constructive/physical possession of which has been taken by Authorised Officer of the Bank/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/Secured Creditor from the respective Borrower(s) and Guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS Table with columns: Lot No, NAME OF THE BRANCH, NAME OF THE ACCOUNT, DESCRIPTION OF THE IMMOVABLE PROPERTIES MORTGAGED/ OWNER'S NAME, Dt. Of Demand Notice u/s 13(2) of SARFAESI ACT 2002, RESERVE PRICE, DATE / TIME OF E-AUCTION, Details of the encumbrances known to the secured creditors, Barcode for property details.

BRIEF TERMS AND CONDITIONS OF E-AUCTION SALE: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". 2. The particulars of Secured Assets specified in the Schedule herein above stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation. 3. The sale will be through e-auction platform provided at the Website: https://baanknet.com on date and time of auction specified above. 4. Bank reserves the rights to cancel/postpone the auction at any point of time. 5. The First Bid Amount of Reserve Price shall be accepted only after inclusion of Bid Increase amount as mentioned in the advertisements. 6. For further details and complete Terms & Conditions of the sale, please refer to: https://baanknet.com, https://pnb.bank.in 7. Inspection date for the properties has been scheduled for 18.06.2026 between 11.30 Am to 1.30 Pm. 8. Name of the Authorised Officer - Sh. Harsh Malhotra, 995322530.

STATUTORY SALE NOTICE UNDER RULE 9(1) OF THE SARFAESI ACT, 2002 DATE: 06.06.2026, PLACE: NEW DELHI AUTHORIZED OFFICER, PUNJAB NATIONAL BANK

FORM NO. INC-26 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, NORTHERN REGION DIRECTORATE I, NEW DELHI

IN THE MATTER OF: BRAHMASTRA EXPLOSIVES AND AMMUNITION PRIVATE LIMITED, having its registered office at B-92, Sector-88, Gautam Buddha Nagar, Noida, Uttar Pradesh - 201301

NOTICE is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of its Memorandum of Association in terms of the Special Resolution passed at the Extraordinary General Meeting of the Company held on Wednesday, 10th June, 2026 at 12:30 PM., to enable the Company to shift its registered office from the State of Uttar Pradesh to the National Capital Territory of Delhi.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver his/her objections on the MCA Portal (www.mca.gov.in) by filing an Investor Complaint Form or may send his/her objections by registered post, supported by an affidavit stating the nature of his/her interest and grounds of opposition, to the Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, within fourteen (14) days from the date of publication of this notice, with a copy to the Applicant Company at its registered office at:

BRAHMASTRA EXPLOSIVES AND AMMUNITION PRIVATE LIMITED B-92, SECTOR 88, GAUTAM BUDDHA NAGAR, NOIDA, UP-201301

FOR BRAHMASTRA EXPLOSIVES AND AMMUNITION PRIVATE LIMITED Sd/- Karan Singh Surjit Singh Wilkhoo Director DIN: 09581298

Date: 11/06/2026 Place: Noida

Home First Finance Company India Limited CIN: L65990MH2010PLC240703, Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com APPENDIX- IV-A [See proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (i) that the below described immovable properties as per column (ii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said properties and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

Table with columns: Sr. No, Name Borrower (s) and Co-Borrower (s), PROPERTY ADDRESS, Date of Demand Notice, Demand Notice Amount, Date of Possession, Reserve Price, EMD Amount, Date and Time of Auction, Last Date & Time of Submission Of Emd & Documents, Number of Authorised officer.

E-Auction Service Provider : Company Name : e-Procurement Technologies Ltd. (Auction Tiger), Help Line No :079-35022160 / 149 / 182 Contact Person : Ram Sharma -8000023297 e-Mail id : ramprasad@auctiontiger.net and support@auctiontiger.net.

E-Auction Website/For Details, Other terms & conditions : http://www.homefirstindia.com / https://homefirst.auctiontiger.net Branch IFSC Code : UTIB0000009

A/c No: for depositing EMD/other amount : 911020005835824- Home First Finance Company India Ltd - Axis Bank Ltd., Bangalore KT

Name of Beneficiary : Authorized Officer, Home First Finance Company India Limited Bid Increment Amount - Rs. 10,000/- The sale will be done by the undersigned through e-auction platform provided at the Web Portal (https://homefirst.auctiontiger.net). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties/plot on auction and claims/ rights/ dues affecting the property, prior to submitting their bid. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In case of any discrepancy English Version of the Notice will be treated as authentic.

STATUTORY 15 days SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 12-06-2026 Place: NCR, Rajasthan, Western UP Signed by Authorized Officer, Home First Finance Company India Limited

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF OSWAL OVERSEAS LIMITED RELEVANT PARTICULARS

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench Court-IV has ordered the commencement of a Corporate Insolvency Resolution Process of the Oswal Overseas Limited on 8th of June, 2026. (The copy of the order was received by the IRP on 10th June, 2026)

The creditors of Oswal Overseas Limited are hereby called upon to submit their claims with proof on or before 24th June, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

MANSI ARYA Interim Resolution Professional, Oswal Overseas Limited Regn. No.: IBB/PA-002/IP-NO0907/2019-20/12939

Date: 11.06.2026 Place: Delhi

PUBLIC NOTICE Advertisement to be published in the newspaper for change of registered office of the LLP from one state to another In the matter of Section 13 of the Limited Liability Partnership Act, 2008 read with Rule 17 of LLP (Incorporation of LLP) Rules, 2009

In the matter of SHRI ASHTVINAYAK COMMERCIAL LLP having its registered office at 1167, Kucha Mahajani, Chandni Chowk, New Delhi-110006

Table with columns: Borrower(s)/ Guarantor(s), Demand Notice Date and Amount, Description of the Immovable property/ Secured Asset, Date of Physical Possession, Reserve Price, Total Outstanding As On Date, Earnest Money Deposit (EMD), Earnest Money Deposit (EMD) Rs.

For and on behalf of Shri Ashtvinayak Commercial LLP Sd/- (Nihar Gupta) (Designated Partner) (DIN: 97672277)

Date: 11.06.2026 Place: New Delhi

"IMPORTANT" What care is taken prior to acceptance of advertising copy. It is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred by advertiser or its agents in connection with transactions with companies, associations or individuals advertising in its newspapers or entering into any agreement with advertisers or otherwise acting in any manner whatsoever.

HDFC BANK Branch: The Capital Court, Munirka, Outer Ring Road, Old of Palme Marg, New Delhi-110067, Tel: 011-41596568, CIN L65920MH1994PLC080618 Website: www.hdfcbank.com

CORRIGENDUM TO E-AUCTION SALE NOTICE

This is in reference to the E-Auction Sale Notice published in the Financial Express (English) Page No. 23 and Jan Satta (Hindi) Page No.15, Delhi NCR circulation of 11-JUN-2026, under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In properties mentioned under serial no. 1-4, inadvertently the area of the property were missed which is being brought to the attention of the Borrowers and public in general. Details are as follows:

Table with columns: (A) Name/s of Borrower(s)/ Guarantor(s), (C) Description of the Immovable Property / Secured Asset

All other terms of the said E-Auction Sale Notice i.e., bid amount date of inspection, date of auction, etc. remains the same.

Place: Delhi Date: 11-JUN-2026 Sd/- Authorised Officer

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IFL Home Finance Limited (IFL-HFL) (Corporate Office at Plot No. 98, Udyog Vihar, Phase-V, Gurgaon-122015 (Haryana) and Corporate Office No. 7, P-Block, Mahalaxmi Metro Tower Plot No. C-1, Sector-4, Vaishali, Ghaziabad, Uttar Pradesh-201010, 30/30E, Upper Ground Floor, Shivaji Marg, New Delhi-110019)

Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorised Officer ("AO") of IFL-HFL has taken the possession of the following properties pursuant to the notice issued u/s 13(2) of the Act for the following loan accounts/prospects, with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IFL-HFL's dues. The sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Table with columns: Borrower(s)/ Guarantor(s), Demand Notice Date and Amount, Description of the Immovable property/ Secured Asset, Date of Physical Possession, Reserve Price, Total Outstanding As On Date, Earnest Money Deposit (EMD), Earnest Money Deposit (EMD) Rs.

Mode Of Payment - EMD payments are to be made via online mode only. To make payments you have to visit https://www.iflhome.com and pay through link available for the property/ Secured Asset only. Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy via public auction.

For Balance Payment - Login https://www.iflhome.com and Select "My Bid" > Click on Pay Balance Amount

- 1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.iflhome.com well in advance and must create the login account, login ID and password. Intending bidders will be submitting the payment of the EMD prior to participation. Upon payment, bidders are required to submit the electronically signed E-Tender Form/Bid Form (E-Sign) using their Aadhaar Number. 2. The bidders shall inspect their own multiple of amount mentioned under the column "Bid Increase Amount". In case a bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes. 3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment. 4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, costs associated with the conveyance or transfer of the land and all other incidental costs, charges including all taxes and rates outgoing relating to the property. 5. The purchaser has to pay TDS applicable to the transaction (payment of sale amount and submit the TDS certificate with IFL-HFL). 6. Bidders are advised to go through the website https://www.iflhome.com for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the auction sale proceedings. 7. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E-Mail ID: care@iflhome.com, Support Helpline Numbers @1800.2672.499. 8. For any query related to Property details, inspection of Property and Online bid etc. call IFL-HFL toll free no. 1800.2672.499 from 09:30 hrs. to 18:00 hrs. between Monday to Friday or write to email: care@iflhome.com 9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFL-HFL shall not be responsible for any loss of property under the circumstances. 10. Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law. 11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled, and the amount already paid will be forfeited (including EMD) and the property will be again put for sale. 12. AO reserves the right to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO of IFL-HFL will be final.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with up-to-date interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

PLACE : DELHI | DATE : 12.06.2026 Sd/- : Authorised Officer, For IFL Home Finance Ltd.



